

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA 2352/1999

(5)

New Delhi this the 26th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Sh. H. E. L. Murishwar  
S/O Late Shri J. B. Murishwar,  
C/O Dr. Jasmine,  
R/O H. No. GH 6/311, Paschim Vihar,  
Delhi.

.. Applicant

(By Advocate Sh. Jai Gopal Bhardwaj )

Versus

1. Union of India, through its Secretary  
Ministry of Defence, South Block,  
New Delhi.

2. The Director General,  
Defence Estates, R.K.Puram,  
Block-IV, New Delhi.

3. The Principal Director  
Defence Estates,  
Carriappa Road, Lucknow Cantt.

4. The Controller of Defence Accounts,  
Patna.

5. The Defence Estate Officer,  
P.O. Danapur, Patna.

.. Respondents

(By Advocate Sh. A. C. Aggarwal, learned counsel  
through proxy counsel Sh. R. Narasimhan)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Sh. J. G. Bhardwaj, learned counsel for the applicant  
submits that in the light of the averments made by the  
respondents in their replies that they have taken necessary  
action for revising the pensionary amounts due to the  
applicant, he fairly <sup>agrees to</sup> ~~submitted~~ that nothing further survives  
in this OA. In the reply filed by the respondents dated  
18/

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3-5-2000, they have stated that they have revised the pension of the applicant and also communicated the same to him and all concerned authorities under their letter dated 28.1.2000 by Regd/insured post.

2. Noting the above facts, OA is disposed of as having become infructuous. No costs.

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan )  
Member(J)